## HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 5.4.2025, partially amended w.e.f. 28.4.2025, shall stand further partially amended w.e.f. 1.7.2025 as under:-

## **Single Benches (Civil Jurisdiction)**

Hon'ble Mr. Justice Prateek Jalan	<ol> <li>Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land.</li> <li>Civil Writ Petitions (Service) of the years 2016 onwards</li> <li>First Appeals from Orders (other than MV Act) upto the year 2017.</li> <li>Regular hearing matters of the above categories.</li> </ol>
Hon'ble Ms. Justice Mini Pushkarna	<ol> <li>Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB, and MTNL.</li> <li>Civil Writ Petitions (MCD)</li> <li>Civil Writ Petitions (NDMC).</li> <li>Civil Writ Petitions (STA)</li> <li>Civil Writ Petitions (Election)</li> <li>Regular First Appeals upto the year 2019.</li> <li>Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Manoj Jain	<ol> <li>Civil Misc. Main (other than MV Act and PP Act)</li> <li>First Appeals from Orders (MACT).</li> <li>First Appeals from Orders (other than MV Act) from the year 2018 onwards.</li> <li>All categories of Matrimonial Cases.</li> <li>C.M.I.</li> <li>Original Reference.</li> <li>Execution First Appeals.</li> <li>Execution Second Appeals.</li> <li>Regular hearing matters of the above categories.</li> </ol>

### General Note:

- 1. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
- 2. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
- 3. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.

Sd/-( Devendra Kumar Upadhyaya ) Chief Justice

Dated: 28.6.2025

## HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 5.4.2025 shall stand partially amended w.e.f. 28.4.2025 as under:-

## **Single Benches (Civil Jurisdiction)**

Hon'ble Mr. Justice Manoj Kumar Ohri	<ol> <li>Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. upto the year 2020.</li> <li>Land Acquisition Appeals.</li> <li>All categories of cases under the P.P. Act.</li> <li>Civil Writ Petitions (Labour) from the year 2023 onwards.</li> <li>Regular hearing matters of the above categories.</li> </ol>
Hon'ble Ms. Justice Tara Vitasta Ganju	<ol> <li>Civil Revision Petitions.</li> <li>Civil Misc. Main (MV Act).</li> <li>MACT Appeals.</li> <li>Civil Writ Petitions (Waqf Board)</li> <li>Civil Writ Petitions (Labour) of the years 2019, 2020, 2021 and 2022.</li> <li>All Company Matters.</li> <li>Regular hearing matters of the above categories.</li> </ol>

### General Note:

- 1. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
- 2. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.

Sd/-( Devendra Kumar Upadhyaya ) Chief Justice

Dated: 24.4.2025

# HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 5.4.2025 is as under :-

## **Division Benches**

DB-I	1. All PIL and Suo Moto Writ Petitions/matters.
	2. Letters Patent Appeals (other than service matters) of the
Upadhyaya	years 2024 & 2025.
(Chief Justice)	3. Writ Petitions challenging the constitutional validity of any
Hon'ble Mr. Justice Tushar Rao	Act, Statutory Rule, Regulation or Notification other than
Gedela	tax of the years 2021, 2022, 2023, 2024 & 2025.
	4. Writ Petitions challenging Constitutional validity of any
	Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc.
	5. Writ Petitions (Tender).
	6. Writ Petitions (Land Acquisition).
	7. Misc. Writ Petitions invoking constitutional provisions and
	Writ Petitions other than the specified categories.
	8. Matters to be heard by Commercial Appellate Division.
	9. Regular hearing matters of the above categories.
DB-II	1. Writ Petitions challenging constitutional validity of any A
Hon'ble Mr. Justice Vibhu Bakhru	Statutory Rule, Regulation or Notification other than t upto the year 2020.
Hon'ble Mr. Justice Tejas Karia	<ol> <li>Appeals under the Chartered Accountants Act.</li> </ol>
	3. Writ Petition challenging Constitutional validity of any A
	Statutory Rule, Regulation/Notification pertaining to Director.  Tax.
	4. Income Tax References, Wealth Tax and Gift Tax cases.
	5. Income Tax Appeals.
	6. Writ Petition (Tax).
	7. Matters to be heard by Commercial Appellate Division.
	8. Regular hearing matters of the above categories.

DB-III	1 Writ Potitions challenging constitutional well-dity of care A-1
Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Mr. Justice Rajneesh Kumar	<ol> <li>Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Indirect Tax.</li> </ol>
Gupta	<ol> <li>Writ Petitions pertaining to Service Tax, Central Excise Act, Custom Act and Value Added Tax (VAT) cases.</li> </ol>
	3. Service Tax cases, Central Excise Act cases, Custom Act cases & VAT Appeal
	4. Petitions (Co-op. Societies)
	<ol> <li>Writ Petitions challenging Constitutional validity of any Act,</li> <li>Statutory Rule, Regulation or Notification pertaining to Municipal Tax.</li> </ol>
	6. Sales Tax cases and GST cases + ST Ref.
	7. Writ petitions pertaining to Sales Tax & GST.
	8. Letters Patent Appeals upto the year 2017 and LPA (other
	than service matters) of the years 2018 & 2019.
	9. Matters relating to street vendors/Tehbazari.
	10.Contempt Appeals.
	11.Regular First Appeals from orders of Copyright Board.
	12. Matters to be heard by Commercial Appellate Division.
	13. Regular hearing matters of the above categories.
DB-IV	1. Writ Petitions (Service) arising out of the orders of CAT.
Hon'ble Mr.Justice Navin Chawla Hon'ble Ms. Justice Renu Bhatnagar	2. Letters Patent Appeals (pertaining to service) of the years 2018, 2019, 2020, 2021, 2022, 2023, 2024 & 2025.
	3. Writ petitions pertaining to Service Matters required to be listed before the Division Bench.
	4. Appeals against the orders of the Family Courts.
	5. Regular First Appeals (Original Side).
	6. Execution First Appeals (Original Side).
	7. First Appeals from Orders (Org. Side).
	8. Matters to be heard by Commercial Appellate Division.
	9. Regular hearing matters of the above categories.
DB-V	1. Writ Petitions challenging orders passed by the High Court
Hon'ble Mr. Justice C. Hari Shankar	on Administrative Side.
Hon'ble Mr. Justice Ajay Digpaul	2. Writ petitions (Service) relating to Armed Forces.
	3. RERA Appeals.
	<ol> <li>Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service.</li> </ol>
	5. IPR Appellate Division to hear all categories of matters relating to IPR.
	6. Matters to be heard by Commercial Appellate Division. 7. Regular hearing matters of the above categories.

DB-VI	1. Writ Petitions challenging Constitutional validity of any Act,
Hon'ble Mr. Justice Subramonium	Statutory Rule, Regulation or Notification impacting
Prasad	Criminal Investigations, Trials, Prosecutions etc.
Hon'ble Mr. Justice Harish	2. Criminal Appeals.
Vaidyanathan Shankar	3. Death Sentence References.
	4. Criminal Leave Petitions.
	5. Criminal Revision Petitions.
	6. Criminal Contempt Petitions.
	7. Criminal Contempt References.
	8. Criminal Writ Petitions including those relating to Habeas
	Corpus and Preventive Detention.
	9. Misc. Appeals (PMLA)
	10.Writ Petitions (AIIFR, BIFR, DRT, DRAT & Lokayukta).
	11.Writ Petitions relating to MTNL, MCD & NDMC.
	12.Letters Patent Appeals (other than service matters) of the
	years 2020, 2021, 2022 and 2023.
	13.Company Appeals.
	14. Matters to be heard by Commercial Appellate Division.
	15. Regular hearing matters of the above categories.

# **Single Benches (Civil Jurisdiction)**

<ol> <li>Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land.</li> <li>Civil Writ Petitions (Service) of the years 2016 onwards</li> <li>Regular hearing matters of the above categories.</li> </ol>
1. Regular First Appeals of 2020, 2021, 2022, 2023, 2024 & 2025
2. Rent Control Revisions.
3. Civil Writ Petitions (Service) upto the year 2015.
4. Transfer Petitions (Civil).
5. Regular Second Appeals.
6. Regular hearing matters of the above categories.
<ol> <li>Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. upto the year 2020.</li> <li>Land Acquisition Appeals.</li> </ol>
3. All categories of cases under the P.P. Act.
4. Regular hearing matters of the above categories.
<ol> <li>Civil Revision Petitions.</li> <li>Civil Misc. Main (MV Act).</li> <li>MACT Appeals.</li> <li>Civil Writ Petitions (Waqf Board)</li> <li>Civil Writ Petitions(Labour) from the year 2019 onwards</li> <li>All Company Matters.</li> <li>Regular hearing matters of the above categories.</li> </ol>

Hon'ble Ms. Justice Mini Pushkarna	1. Civil Writ Petitions (Railways, Cantonment Board,
Tion bie wis. Justice with a ustrkarna	Electricity, DJB, and MTNL.
	2. Civil Writ Petitions (MCD)
	3. Civil Writ Petitions (NDMC).
	4. Civil Writ Petitions (NDMC).
	5. Civil Writ Petitions (Election)
	6. Regular First Appeals upto the year 2015.
	7. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Vikas Mahajan	Civil Writ Petitions (DDA).
Tion bie wir. justice vikas Manajan	2. Civil Writ Petitions relating to Nationalized Banks and
	Financial Institutions.
	3. Civil Contempt Petitions upto the year 2021.
	4. Civil Writ Petitions (Education)
	, ,
Hay'lla Ma Locker Carlin Dalla	5. Regular hearing matters of the above categories
Hon'ble Mr. Justice Sachin Datta	1. Civil Writ Petitions Misc. including those involving
	statutory authorities, DTC, Urban Arts Commission,
	Airport Authority of India etc. from year 2021 onwards.
	2. Civil Writ Petitions (RTI).
	3. Civil Writ Petitions (S.H. at Work place)
	4. Civil Writ Petitions (Mines).
	5. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Anish Dayal	1. Civil Writ Petitions (Labour) upto the year 2018.
	2. Civil Contempt Petitions of the years 2022 onwards.
	3. Regular hearing matters of the above categories.
Hon'ble Mr.Justice Manoj Jain	1. Civil Misc. Main (other than MV Act and PP Act)
, , ,	2. First Appeals from Orders (MACT).
	3. All categories of Matrimonial Cases.
	4. C.M.I.
	5. Original Reference.
	6. Execution First Appeals.
	7. Execution Second Appeals.
	8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Dharmesh	1. First Appeals from Orders (other than MV Act).
Sharma	2. Regular First Appeals of the year 2016, 2017, 2018 & 2019
	3. Regular hearing matters of the above categories

# Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Sanjeev Narula	1. Bail Matters.
	2. Criminal Appeal of the years 2017, 2018, 2022 & 2025.
(Judge In-charge)	3. Criminal Revision Petition of the years 2019, 2021 & 2025.
	4. Criminal Leave Petitions upto the year 2016 and of the
	years 2020 & 2025.
	5. Criminal Misc. Main cases of 2011, 2012, 2013, 2019 & 2025.
	6. Writ Petitions (Crl.) of the years 2023 & 2025.
	7. Transfer Petitions (Criminal).
	8. Cases relating to sexual harassment.
	9. Regular hearing matters of the above categories.

Hon'ble Ms. Justice Neena Bansal	1. Bail Matters.
Krishna	<ol> <li>Criminal Appeal of the years 2008, 2015, 2021 &amp; 2025</li> <li>Criminal Revision Petition upto the year 2013 &amp; 2025.</li> <li>Criminal Leave Petitions of 2017, 2019, 2021 &amp; 2025.</li> <li>Criminal Misc. Main cases of 2017, 2018, 2021 &amp; 2025</li> <li>Writ Petitions(Crl) of 2016, 2017,2018,2019,2020,2021 &amp; 2025</li> <li>Cases relating to sexual harassment.</li> <li>Regular hearing matters of the above categories.</li> </ol>
Hon'ble Dr. Justice Swarana Kanta	1. Bail Matters.
Sharma	<ol> <li>Criminal Appeals of the years 2007, 2010, 2012 &amp; 2025.</li> <li>Criminal Misc. Main cases of the years 2022 &amp; 2025.</li> <li>Criminal Revision Petitions of the years 2017, 2024 &amp; 2025.</li> <li>Writ Petitions (Crl) upto the year 2015 and of the year 2025.</li> <li>Criminal Leave Petitions of the year 2025.</li> <li>Cases relating to sexual harassment.</li> <li>Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Amit Mahajan	<ol> <li>Bail Matters.</li> <li>Criminal Appeals of years 2016, 2020, 2023 &amp; 2025.</li> <li>Criminal Misc. Main cases upto the year 2010 and of the years 2020 &amp; 2025.</li> <li>Criminal Revision Petitions of the years 2014 &amp; 2025.</li> <li>Writ Petitions (Crl.) of the years 2022 &amp; 2025.</li> <li>Criminal Leave Petitions of the years 2018, 2022 &amp; 2025.</li> <li>Cases relating to sexual harassment.</li> <li>Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Amit Sharma	<ol> <li>Bail Matters.</li> <li>Criminal Appeals of the years 2011, 2024 &amp; 2025.</li> <li>Criminal Misc. Main of the years 2023 &amp; 2025.</li> <li>Criminal Revision Petitions of the years 2015, 2016 &amp; 2025.</li> <li>Writ Petitions (Crl.) of the year 2025.</li> <li>Criminal Leave Petitions of the year 2025.</li> <li>Cases relating to sexual harassment.</li> <li>Regular hearing matters of the above categories.</li> </ol>
Hon'ble Mr. Justice Girish Kathpalia	<ol> <li>Bail Matters.</li> <li>Criminal Appeals upto the years 2006, 2019 &amp; 2025.</li> <li>Criminal Leave Petitions of the year 2025.</li> <li>Writ Petitions (Crl.) of the years 2024 &amp; 2025.</li> <li>Criminal Revision Petitions of 2018, 2022, 2023 &amp; 2025.</li> <li>Criminal Misc. Main cases of the year 2025.</li> <li>Cases relating to sexual harassment.</li> <li>Regular hearing matters of the above categories</li> </ol>
Hon'ble Ms. Justice Shalinder Kaur	<ol> <li>Bail Matters.</li> <li>Writ Petitions (Crl.) of the year 2025.</li> <li>Criminal Appeals of the years 2013, 2014 &amp; 2025.</li> <li>Criminal Misc. Main cases of 2014, 2015, 2016 &amp; 2025.</li> <li>Criminal Revision Petition of the years 2020 &amp; 2025.</li> <li>Criminal Leave Petitions of the years 2023, 2024 &amp; 2025.</li> <li>Cases relating to sexual harassment.</li> <li>Regular hearing matters of the above categories.</li> </ol>

Hon'ble Mr. Justice Ravinder Dudeja	1. Bail Matters.
	2. Criminal Appeals of the years 2009 & 2025.
	3. Criminal Misc. Main cases of the years 2024 & 2025.
	4. Crl. Revision Petitions of the year 2025.
	5. Writ Petitions (Crl.) of the year 2025.
	6. Criminal Leave Petitions of the year 2025.
	7. Criminal cases relating to sitting/former MPs/MLAs.
	8. Cases relating to sexual harassment.
	9. Regular hearing matters of the above categories.

# Original Jurisdiction (Civil)

Hon'ble Ms. Justice Jyoti Singh (Judge-in-Charge) ('F' Court)  (Suit & Arbitration Matters)	<ol> <li>Matters to be heard by the Commercial Division.</li> <li>Original Side Matters (including Finals) of the years 2011, 2012, 2015, 2016, 2017, 2019, 2024 &amp; 2025.</li> <li>Matters under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) of the years 2018, 2023, 2024 &amp; 2025.</li> <li>Execution Petitions under Arbitration Act,1940 and Arbitration &amp; Conciliation Act,1996 of 2024 &amp; 2025</li> <li>Execution Petitions arising from Original Side Matters.</li> <li>Regular hearing matters of the aforesaid categories.</li> </ol>
Hon'ble Mr. Justice Jasmeet Singh ('A' Court)	<ol> <li>Matters to be heard by the Commercial Division.</li> <li>Matters under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) upto the year 2017 and of the years 2020, 2021, 2022, 2024 &amp; 2025.</li> </ol>
(Arbitration Matters)	<ul> <li>3. Execution Petitions under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 upto the year 2022 and of the years 2024 &amp; 2025.</li> <li>4. Regular hearing matters of the aforesaid categories.</li> </ul>
Hon'ble Mr. Justice Purushaindra Kumar Kaurav ('B' Court)	<ol> <li>Matters to be heard by the Commercial Division.</li> <li>Original Side Matters (including Finals) upto the year 2010 and of the years 2013, 2014, 2018 {except CS(OS)}, 2020, 2021, 2024 &amp; 2025.</li> <li>Execution Petitions arising from Original Side Matters.</li> </ol>
(Suit & Arbitration Matters)	<ul> <li>4. Matters under Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) of 2024 &amp; 2025.</li> <li>5. Execution Petitions arising under Arbitration Act,1940 and Arbitration &amp; Conciliation Act,1996 of 2024 &amp; 2025.</li> <li>6. Regular hearing matters of the aforesaid categories.</li> </ul>
Hon'ble Ms. Justice Manmeet Pritam Singh Arora	<ol> <li>Matters to be heard by the Commercial Division.</li> <li>Original Side Matters (including Finals) of the years 2018 {CS(OS) only}, 2022, 2023, 2024 &amp; 2025.</li> </ol>
('G' Court) (Suit & Arbitration Matters)	<ol> <li>Execution Petitions arising from Original Side Matters.</li> <li>Matters under Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 (including Finals) of the year 2019, 2024 &amp; 2025.</li> </ol>
	<ul><li>5. Execution Petitions arising under the Arbitration Act, 1940 and Arbitration &amp; Conciliation Act, 1996 of the year 2023, 2024 &amp; 2025.</li><li>6. Regular hearing matters of the aforesaid categories.</li></ul>

### **IP Division**

Hon'ble Mr. Justice Amit Bansal	1. Matters to be heard by the Commercial Division relating to IPR disputes.
('I' Court)	2. Matters relating to Intellectual Property Rights.
	3. IPR Suits upto the year 2016 and of the years 2019, 2020,
	2022, 2023, 2024 & 2025.
	4. Regular hearing matters of the above category.
Hon'ble Mr. Justice Saurabh Banerjee	1. Matters to be heard by the Commercial Division relating
	to IPR disputes.
('E' Court)	2. Matters relating to Intellectual Property Rights.
	3. IPR Suits of the years 2017, 2018, 2021, 2022, 2023, 2024 &
	2025.
	4. Regular hearing matters of the above category.

#### General Note:

- 1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.
- 2. Mentioning of urgent matters will be before DB-I.
- 3. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
- 4. All PIL Matters including suo moto petitions irrespective of their being part heard (other than those transferred by the Roster Bench) be listed before the Roster Bench i.e. DB-1.
- 5. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
- 6. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
- 7. 'Commercial Appellate Division' has been constituted with six Division Benches i.e. DB-II, DB-III, DB-IV, DB-V & DB-VI. Hon'ble Judges who are members of said Division Benches, as per the present roster, have been nominated as Judges of the 'Commercial Appellate Division'.
- 8. Matters to be heard by the Commercial Appellate Divisions shall be assigned by the Chief Justice amongst six Commercial Appellate Divisions.
- 9. 'Commercial Division' consist of six benches of a Single Judge each. Hon'ble Ms. Justice Jyoti Singh, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Amit Bansal, Hon'ble Mr. Justice Purushaindra Kumar Kaurav, Hon'ble Ms. Justice Manmeet Pritam Singh Arora & Hon'ble Mr. Justice Saurabh Banerjee have been nominated to be the Judges of the 'Commercial Division'.
- 10. Hon'ble Mr. Justice Amit Bansal and Hon'ble Mr. Justice Saurabh Banerjee have been nominated to be the Judges of the 'IP Division'.
- 11. Matters to be heard by the IP Division shall be assigned by Hon'ble Judge In-charge (Original Side) between the two IP Divisions.

- 12. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Appellate Division' and 'Commercial Division', part-heard matters shall stand transferred to the Hon'ble Judge who will have the power of 'Commercial Appellate Division' and 'Commercial Division', limited to that case only.
- 13. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercials Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'B', 'F' & 'G' Courts.
- 14. Hon'ble Judge-in-Charge, Original Side will mark fresh matters other than Arbitration Matters including Commercial Matters to 'B', 'F' & 'G' Courts.
- 15. All the Hon'ble Judges on Original Side are empowered to deal with suits/petitions arising under Arbitration & Conciliation Act,1996 falling under Section 20-B of Specific Relief Act, 1963.
- 16. Final matters (Original Side) upto the year 2007 pending before 'B' Court shall stand transferred to 'G' Court.
- 17. When a Section 34 petition is pending in respect of a particular arbitral award, the Execution Petition qua the said award shall be listed before the Court where Section 34 petition is pending. Similarly, in cases where an execution petition has been filed prior to Section 34 petition in respect of the same arbitral award, upon Section 34 petition being listed before a Court, Section 36 petition would also get transferred to that Court.
- 18. Hon'ble Judge-in-Charge (Single Benches-Crl. Jurisdiction) will mark the matters which cannot be listed before roster benches or are directed to be listed before other Criminal Benches. However, mentioning of urgent matters (fresh/pending) of criminal jurisdiction shall be before DB-I only.
- 19. All fresh Bail Applications, Criminal Leave Petitions, Criminal Appeals, Criminal Writ Petitions, Criminal Revision Petitions, Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Sanjeev Narula, Hon'ble Ms. Justice Neena Bansal Krishna, Hon'ble Ms. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Amit Mahajan, Hon'ble Mr. Justice Amit Sharma, Hon'ble Mr. Justice Girish Kathpalia, Hon'ble Ms. Justice Shalinder Kaur and Hon'ble Mr. Justice Ravinder Dudeja.
- 20. Cases of the convicts in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavor should be made to dispose of the same expeditiously.

Sd/-( Devendra Kumar Upadhyaya ) Chief Justice

Dated: 4.4.2025